

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI SPECIAL BENCH

Item No. 13

CA 283/2024 (NEW IA) CA 131/2024 CA 220/2024 IN CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR SH. KULDIP KUMAR KAREER
HON’BLE MEMBER (TECHNICAL) HON’BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 18.09.2024

**NAME OF THE PARTIES: UNION OF INDIA V/s INFRASTRUCTURE
LEASING AND FINANCIAL SERVICES
LTD. & ORS.**

Section 241-242 of the Companies Act, 2013 and Rule 11 of NCLT

ORDER

CA 283/2024 (NEW IA) IN CP/3638(MB)2018

- 1) Ms. Komal Vats, Ld. Counsel for the Applicant is present. Ms. Anubha Rastogi, Ld. Counsel for the Respondent No. 1 and Mr. V.P. Singh, Ld. Counsel for the Respondent No. 2 are present and waives service of Notice. None present for other Respondents, when the matter is called out.
- 2) Ld. Counsel for the Applicant seeks some time to proceed further in the matter. This being the Special Bench, the matter is adjourned to 24.09.2024, for further consideration and hearing.
- 3) In the meantime, Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date so that the matter shall be taken up on the next date of hearing.

CA 131/2024 IN CP/3638(MB)2018

- 1) Mr. B. Virgil, Ld. Counsel for the Applicant and Mr. V.P. Singh, Ld. Counsel for the Respondents are present.
- 2) Ld. Counsel for the Applicant seeks some time to proceed further in the matter contending that the Arguing Counsel is pre-occupied.
- 3) At request, stand over to 24.09.2024, for further consideration and hearing. Arguing Counsel for the Applicant is directed to remain present in the Court and argue their case, on the next date of hearing.

CA 220/2024 IN CP/3638(MB)2018

- 1) Mr. M.S. Bharadwaj, Ld. Counsel for the Applicant is present. Though the Counsel for the Respondents are present in the Court, they have not marked their Appearance in the Attendance Sheet.
- 2) Heard Ld. Counsel for the Parties. Ld. Counsel for the Applicant is hereby directed to file and place on record an Interlocutory Application seeking Amendment in CA 396 of 2021, so that the Amendment Application may be considered after recording the objections of the Parties. Applicant seeks some time to file an Application seeking Amendment. Time is allowed.
- 3) Stand over to 11.10.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**KULDIP KUMAR KAREER
MEMBER (JUDICIAL)**